

Supreme Court Judgments/Orders on “Migrant Workers”

Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

Bandhua Mukti Morcha Vs. Union of India & Ors.

Writ Petition No. 2135 of 1982, Decided on Dec 16, 1983

1984 (3) SCC 161; AIR 1984 SC 802

Damodar Panda & Ors. Vs. State of Orissa & Ors.

Writ Petition (Civil) No. 511 of 1975 & 1988,

Decided on July 16, 1990

1990 (4) SCC 11; AIR 1990 SC 1901

Mantoo Sarkar Vs. Oriental Insurance Co. Ltd.

Civil Appeal No. 7318 of 2008, Decided on Dec 16, 2008

2009 (2) SCC 244

MC Mehta Vs. State of Tamil Nadu

Writ Petition (C) No. 465 of 1986, Decided on Dec 10, 1996

1996 (6) SCC 756

People’s Union for Democratic Rights & Ors.

Vs.

Union of India & Ors.

Writ Petition No. 8143 of 1981, Decided on May 11, 1982

1982 (2) SCC 494 & 1982 (3) SCC 235, Decided on 18.9.1982

Research Foundation For Science

Vs.

Union of India & Anr. (Clemenceau ship braking case)

Writ Petition (C) No. 657 of 1995, Decided on Sept 6, 2007

2007 (8) SCC 583

Salal Hydro – Electric Project Vs. State of Jammu & Kashmir

Crim Writ Petition 1179 of 1982, Decided on April 25, 1984

1983 (2) SCC 181, Decided on 2.3.1983

1984 (3) SCC 538